CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 101 of 1996 In O.A. No. 646 of 1995

New Delhi this the 15th day of May, 1996

HON'BLE MR. JUSTICE A.P. RAVANI, CHAIRMAN HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

- 1. Smt. Samsadi Begum
 W/o Late Shri Ashif Ali
- 2. Ifran S/o Late Shri Ashif Ali Village and Post Office Kannoj, District Ghaziabad (U.P). ...Petitioners

Shri U. Srivastava, proxy counsel for Shri Yogesh Sharma, Counsel for the petitioners.

Versus

Shri H.S. Sagar Director General, Ordnance Factory Board, 10-A, Auckland Road, CALCUTTA.

.. Respondent

ORDER (ORAL)

Hon'ble Mr. Justice A.P. Ravani

The petitioners have filed this Contempt Petition alleging that the direction given by this Tribunal in judgment and order dated 27th September, 1995 in O.A. No. 646 of 1995 has not been complied with by respondent No.1, i.e., Director General, Ordnance Factory Board, 10-A, Auckland Road, Calcutta. The direction was to the effect that the petitioners may make

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a representation for appointment on compassionate grounds within a period of one month from the date of the receipt of the copy of the judgment respondents were required to decide the and the same by a reasoned order within a period According to the petitioners, months. of they made a representation dated November 6, The grievance 1995 within the prescribed time. of the petitioners is that despite the direction Tribunal, the representation has the been decided by the respondents. In our opinion, following directions are given and petition is disposed of, it would meet the ends of justice:-

- (i) The petitioners are directed to file a copy of the petition together with a copy of the judgment in O.A. No. 646 of 1995 in the office of the Tribunal on or before 17.5.1996.
- (ii) Registry of the Tribunal shall send copy order of this /together with the copy of the petition and the copy of the judgment of O.A. No. 646 of 1995 to respondent No.1, i.e., Director General Ordnance Factory Board, 10-A, Auckland Road, Calcutta, immediately.
- (iii) Respondent No.1, Director General, Ordnance Factory Board, 10-A, Auckland Road, Calcutta, is directed to decide the representation made by the petitioners as stated in the Contempt Petition latest by June 7, 1996. The decision that will be taken by him on the representation shall be communicated to the petitioners by

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Registered A/D post and also by ordinary post under certificate of posting. If the aforesaid direction is not complied with, it will be open to the petitioners to file a fresh Contempt Petition.

2. Subject to the aforesaid orders and directions, the C.P. is disposed of.

(K. MUTHUKUMAR) MEMBER (A) ル フ (A.P. RAVANI) CHAIRMAN

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